

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-54(PB)/2018

IN THE MATTER OF:

Alchemist Asset Reconstruction co. Ltd.	APPLICANT / PETITIONER
And		
Jaipur Metals & Electricals Ltd.	RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 01.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s) Mr. Abhirup Das Gupta & Ms. Swati Sharma, dvs

For the Respondent(s) Mr. Neeraj Chaudhry, Advocate

ORDER

Learned Counsel for the petitioner is directed to prepare the synopsis of all the events and dates on which the debt was advanced to the respondent-Corporate Debtor etc. etc. It should also be disclosed as to what were the stipulation in the agreement of debt. We have been shown an agreement dated 23.03.1995 and it is stipulated therein that the period of repayment is three years whereas we are in the year 2018. We are unable to appreciate as to how the period of limitation would be countable unless detailed synopsis is provided to us starting from the date of loan agreement





and further events. Learned Counsel shall also indicate the provisions of Limitation Act on which reliance is being placed like Sections 14 and 19 or any other provisions and Articles.

List the matter on 1st March, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

01.02.2018
V.Sethi